

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-119/2001/9435/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Sharmila Bhuyan,
District and Sessions Judge,
Lakhimpur, North Lakhimpur.

Dated Guwahati the 9th November, 2022.

Sub: **Commuted leave.**

Ref:- Your letter No. DJL/8880 Date 03.11.2022

Madam,

With reference to the above, I am directed to inform you that your prayer for **commuted leave for 13 days from 21.11.2022 to 03.12.2022 along with station leave permission, with the official vehicle, at own cost, from the morning of 17.11.2022 till the morning of 05.12.2022** (prefixing 20.11.2022 and suffixing 04.12.2022), has been granted, subject to submission of your Leave Admissibility Report from the office Accountant General (A&E), Guwahati, Assam. Further, you have been allowed to hand over charge to the Addl. Sessions Judge cum Special Judge, POCSO, Lakhimpur, North Lakhimpur and in her absence the next senior most Judicial officer at the station either on 16.11.2022 evening or in the morning of 17.11.2022, before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-119/2001/9436-37/A, dated , 09-11-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. ✓ The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)